- (c) whether these persons are carrying out wild propaganda against Indian Drugs and Pharmaceuticals Ltd; and
- (d) whether it is a fact that some of the persons have written to Government that they were misled by outside parties and if so, the names of these persons and the contents of their letters?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHA-VAN): (a) to (c) Factionalism was prevalent in the Antibiotics Plant, Rishikesh but this has been curbed by the management by taking timely action. Some baseless and malicious allegations were made by certain persons under instigation from anti-social elements.

(d) Yes. The persons concerned have since tendered apology for having acted in an irresponsible manner under instigation and emotional stress. The matter has, therefore. been treated as closed. In the interests of better industrial relations smooth working of the project, it is not considered advisable to disclose the names of the persons concerned and the contents of the communications addressed by them.

DEMOLITION OF WESTERN COURT BUILDING

1646. SHRI T. SIDDALINGAYA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether there is any proposal under Government's consideration to demolish the present Western Court building on Janpath, New Delhi;
 - (b) if so, the reasons therefor; and
- (c) the manner in which the present land will be made use of?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):

(a) There is no such proposal under Government's consideration.

(b) and (c) Do not arise.

L.I.C.

1647. SHRI SITARAM JAIPU-RIA: Will the Minister of FINANCE be pleased to state:

- (a) what is the amount of foreign business of the L.I.C. to-date; and
- (b) the steps so far taken or proposed to be taken by Government to step up the L.I.C. business?

THE DEPUTY MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a)

Period		New business out of India		
		(Rs. crores)		
1965-66			8.50	
1966-67			12.33	
1967-68			9.07	
1968-69			7.36	
(up to 28.2	2.69)		. •	

(b) The premium rates offered by the Corporation in foreign countries are lower than those obtaining in India. Moreover, commission to agents in foreign countries is payable at higher rates than those applicable in India.

T' FORM

1648. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the

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Reserve Bank of India has recently relaxed 'P' Form Rules; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER MINISTER FINANCE AND OF (SHRI MORARJI R. DESAI); (a) and (b) Necessary information has ready been furnished in reply to the Unstarred Rajya Sabha Question No. 52 answered on the 18th February, 1969. So far, passage clearance could be granted only when the hosts abroad were close relatives of the approved viz father mother brother category sister [uncle aunt | nephew | niece. pitality offers from other relatives or from friends were not eligible grant of passage clearance. Recently, as an experimental measure, it been decided that hospitality offers from other relatives and friends could also be considered on merits provided, in addition to local hospitality, passage costs both ways were also being paid from abroad. All such cases would not automatically qualify for grant of passage clearance but would be subject to prior scrutiny and satisfaction about bona fides. The above change has been introduced as an experimental measure to be reviewed after some time.

Further details of this arrangement have been given in a Press Note separately issued by the Bank on 6th March, 1969.

CONVEYANCE ALLOWANCE TO HEALTH VISITORS

1649. SHRI B. C. PATTANAYAK: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS. HOUSING AND URBAN DEVELOP-MENT be pleased to state:

(a) whether it is a fact that social Workers and Health Visitors in Delhi were until July, 1966, being paid conveyance allowance at a rate of Rs. 20 per month, and if so, what are reasons for stopping that allowance;

(b) what steps Government propose to take to revive the conveyance allowance to them in view of the fact that they have to visit house to house scattered over a very wide area and spend from their own pockets?

THE MINISTER OF STATE THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS. HOUSING AND URBAN DEVELOP-MENT (DR. S. CHANDRASEKHAR): (a) Conveyance allowance at the rate of Rs. 20 per month was sanctioned in 1962 to the Medico-Social Workers, Public Health Nurses and Lady Health Visitors of the Family Planning Clinics established in association with Central Government Health Scheme Dispensaries who were quired to do field work within a radius of five miles of their Headquarters. The sanction expired on the 31st July, 1966 and could not be renewed as the staff could not produce evidence on the basis of the entries in their log books that they were covering the requisite distance to qualify for this allowance.

(b) The question of reviving allowance is under consideration.

श्रादर्श नेत्र श्रस्पताल लाजपत नगर, नई दिल्ली

1650. श्री राजनारायण: क्या तथा परिवार नियोजन ग्रौर निर्माण. ग्रावास ग्रीर नगर विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या 1962 के वर्ष मे डा॰ भगवान दास स्मारक दृस्ट को 2-एफ लाजपत-नगर, नई दिल्ली में स्थिति स्रादर्श नेव श्रस्पताल के लिए 63 हजार रुपये का श्रनुदान दिया गया था:
- (ख) क्या यह भी सच है कि उक्त श्रस्पताल को वास्तव में श्रखिल भारत नेव सुधार संघ चलाता है;
 - (ग) क्या डा० भगवानदास स्मारक